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27.07.92

OA 211/90

Present: None for the applicant.

None for the respondents.

None also appeared for the applicant since April, 1990 and the rejoinder has also not been filed by the applicant. This is a matter of transfer and the interim relief prayed for was rejected by the order dated 16.2.90.

In view of the above facts, it appears that the applicant has left interest in the case and is not pursuing the same. The application is, therefore, dismissed in default.



( J.P. SHARMA )  
MEMBER (J)  
27.07.92